

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY THIRD DAY OF AUGUST  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 9646 OF 2011**

**Between:**

M/s. Platinum Properties Ltd., A Company Incorporated under Indian Companies Act 1956 Registered office at 810-818, 8th Floor, Swapnalok Complex 92/93, Sarojini Devi Road, Rep by its Director,

**...PETITIONER**

**AND**

1. The Government of Andhra Pradesh, Rep by its Principal Secretary (Revenue) Department of Revenue Secretariat, Hyderabad
2. The Hyderabad Metropolitan Development Authority, Rep by its Vice Chairman, Green Lands, Somajiguda, Hyderabad
3. The Government of Andhra Pradesh, Rep by its Principal Secretary Municipal Administration and Urban Development Department, Secretariat, Hyderabad
4. Revenue Divisional Officer, Ranga Reddy East Ranga Reddy District Gosha Mahal, Hyderabad
5. The Mandal Revenue Officer, Shameerpet MAndal, Ranga Reddy District
6. Devaryamzal Gram Panchayat Deveryamzal Village, Shameerpet MAndal, Ranga Reddy District Rep by its Executive Authority

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to Issue Writ, order or direction more particularly in the nature of writ of mandamus declaring the order of Respondent No.2 in issuing the letter with Reference No. 11779/MP2/Plg/H/2005 dt. 30.3.2011 directing the petitioner to submit the conversion Certificate from the Revenue Divisional Officer East Ranga Reddy District/Competent Authority for non agricultural purpose as per Andhra Pradesh Agricultural Land (Conversion for non-agricultural purpose) Act and Rules 2006 is arbitrary, illegal, violative of the fundamental rights under Article 14 and 19 (1) (g)

of the constitution of India, violative of constitutional Guarantee under Article 300-A of the Constitution of India, hit by doctrine of promissory estoppels

**I.A. NO: 1 OF 2011(WPMP. NO: 11934 OF 2011)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct the respondent No.2 to release the final layout without insisting to No objection Certificate from the Revenue Divisional Officer East Ranga Reddy District/Competent Authority for non agricultural purpose as per Andhra Pradesh Agricultural Land (Conversion for non-agricultural purpose) Act and Rules 2006 during the pendency of the above referred writ petition in the interest of justice

**Counsel for the Petitioner: SRI. DEEPAK BHATTACHARJEE**

**Counsel for the Respondent Nos.1&4,5: GP FOR REVENUE**

**Counsel for the Respondent NO.2: MS.D.MADHAVI SC FOR HMDA**

**Counsel for the Respondent No.3: GP FOR MUNICIPAL ADMN & URBAN DEV**

**Counsel for the Respondent NO.6: ---**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.9646 of 2011**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Deepak Bhattacharjee, learned Senior Counsel appears for the petitioner.

Ms. D. Madhavi, learned Standing Counsel for Hyderabad Metropolitan Development Authority appears for respondent No.2.

2. In this Writ Petition, the petitioner has prayed for the following relief:

“.....in the nature of writ of mandamus declaring the order of Respondent No.2 in issuing the letter with Reference No.11779/MP2/Plg/H/2005 dated 30.03.2011 directing the petitioner to submit the conversion certificate from the Revenue Divisional Officer, Ranga Reddy East, Ranga Reddy District/Competent Authority for non agricultural purpose as per the Andhra Pradesh Agricultural Land (Conversion for non-agricultural purpose) Act and Rules 2006 is arbitrary, illegal, violative of the fundamental rights under Article 14 and 19(1)(g) of the Constitution of India, violative of Constitutional Guarantee under Article 300-A of the Constitution of India, hit by doctrine of promissory estoppels and quash the same.”

3. Learned counsel for the parties jointly submit that the issue involved in this Writ Petition is squarely covered by the common judgment dated 28.08.2015 passed in Writ Appeal No.702 of 2010 and batch.

4. It is also pertinent to mention that in pursuance of an interim order dated 11.04.2011 passed by the learned Single Judge of erstwhile High Court of Andhra Pradesh, the layout has already been approved.

5. Therefore, no further orders are required to be passed in the Writ Petition.

6. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- N. SRIHARI  
ASSISTANT REGISTRAR

//TRUE COPY//

  
SECTION OFFICER

To,

1. The Principal Secretary (Revenue) Department of Revenue Secretariat, Hyderabad
2. The Vice Chairman, Hyderabad Metropolitan Development Authority, Green Lands, Somajiguda, Hyderabad
3. The Principal Secretary Municipal Administration and Urban Development Department, Secretariat, Hyderabad

4. Revenue Divisional Officer, Ranga Reddy East Ranga Reddy District Gosha Mahal, Hyderabad
5. The Mandal Revenue Officer, Shameerpet Mandal, Ranga Reddy District
6. Devaryamzal Gram Panchayat Deveryamzal Village, Shameerpet Mandal, Ranga Reddy District Rep by its Executive Authority
7. One CC to SRI. DEEPAK BHATTACHARJEE Advocate [OPUC]
8. One CC to MS.D.MADHAVI SC FOR HMDA [OPUC]
9. Two CCs to GP FOR REVENUE ,High Court for the State of Telangana. [OUT]
10. Two CCs to GP for Municipal Administration and Urban Development, High Court for the State of Telangana at Hyderabad. [OUT]
11. Two CD Copies

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HIGH COURT

DATED:23/08/2024

ORDER

WP.No.9646 of 2011



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